

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.21/MP/2013**

Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the PPA executed between SPL and the Procures for compensation due to Change in Law during the construction period.

**Petition No.390/MP/2018**

Subject : Petition for computation of compensation including change in law claims during construction period as allowed by APTEL in its judgment dated 20.11.2018 in Appeal No. 121 of 215.

Petitioner : Sasan Power Limited

Respondent : MPPMCL & ors.

Date of hearing : **5.3.2019**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Sajan Poovayya, Senior Advocate, SPL  
Shri Vishrov Mukherjee, Advocate, SPL  
Shri M. Janmali, Advocate, SPL  
Shri Abhimanyu Das, SPL  
Shri G. Umopathy, Advocate, MPPMCL  
Shri Aditya Singh, Advocate, MPPMCL  
Shri Ravi Sharma, Advocate, MPPMCL  
Shri M.G Ramachandran, Advocate, Rajasthan & Haryana discoms  
Ms. Ranjeeta Ramachandran, Advocate, Rajasthan & Haryana discoms  
Ms. Poorva Saigal, Advocate, Rajasthan & Haryana Discoms  
Shri Rajiv Srivastava, Advocate, UPPCL  
Shri Anand. K. Ganesan, Advocate, PSPCL  
Shri Alok Shankar, Advocate, TPDDL  
Shri Mahip Singh, Advocate, TPDDL  
Shri Mansoor Ali, Advocate, TPDDL  
Shri Jibrán Tak, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL



## Record of Proceedings

Due to paucity of time, these Petitions could not be taken up for hearing. Accordingly, the matters were adjourned.

2. These petitions shall be listed for hearing in due course for which separate notice shall be issued to the parties. Parties are directed to complete pleadings in the matter prior to the next date of hearing.

**By order of the Commission**

*Sd/-*  
**(T. Rout)**  
**Chief (Law)**

